

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3847

ANSWERED ON:17.08.2010

SPURIOUS PESTICIDES

Hazari Shri Maheshwar ;Yadav Shri Ranjan Prasad

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether many crops have been damaged due to the use of spurious pesticides;
- (b) if so, the details thereof during each of the last three years; State-wise;
- (c) the details of the manufacturers/ companies booked for supplying spurious pesticides during the said period;
- (d) the action taken/proposed to be taken against such manufacturers/ companies;and
- (e) the steps taken to supply quality pesticides to the farmers in the country?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (d): No, Madam.

(e): Enforcement of pesticides quality control measures is the responsibility of the State Governments/ UTs as per the provisions of the Insecticides Act 1968. For this purpose, State Governments are required to notify/appoint Licensing Officer/Insecticides Inspector and State Lab Insecticide Analysts. Quality of pesticides is checked by the State Governments through regular drawal of pesticides samples by Insecticide Inspectors and their analysis by Insecticide Analysts. Licensing Authorities of State Agriculture Departments take administrative and legal action against the suppliers of the misbranded pesticides including suspension or cancellation of licenses and launching of prosecution in the court of law.